come to a grinding halt. Some difficulties experienced during commissioning of the Fast Breeder Test Reactor have been overcome and the reactor is getting ready for generation of power from the middle of 1991. The reactor is operating at low power for specific experiments. This is only a research reactor, the design of the prototype test reactor is progressing satisfactorily.

Recommendations of Dhanao Committee on NCCBM

- 1519. SHRI SUKOMAL SEN: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that Dlianao Committee appointed by the Ministry of Industry, Government of India to *renew* jarorking of National Council for Cement and Building Materials (NCCBM) has made some recommendations;
- (b) if so, the details of the recommendations and action taken on the basis of that recommendations;
- (c) whether it is also a fact that Government have ignored the recommendations made in favour of aggrieved staff; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Yes, Sir.

(b) to (d) The Committee has inter-alia obs&vved that National Council for Cement and Building Materials (NCB) has created an adequate base for research work relating to the cement industry. The Committee has also observed that while the overall personnel policy and its implementation in National Council for Cement and Building Materials is sound, there are some aberrations and points of dissatisfaction amongst staff and these may be rectified.

The Dhanoa Committee was appointed by the Government pursuant to a resolution of the Board of Governors of NCB and the report has been remitted to the Board of Governors.

Budget for producing PGF programmes at Doordarshan, Goa

- 1520. SHRI JOHN F. FERNANDE& Will the PRIME MINISTER be pleased to state:
- (a) what is the amount of budgetary provision at the disposal of Doordarihan Station of Goa to produce P. G. F. programmes; and
- (b) whether it is a fact that cheap and substandard programmes are telecast and most of the artists who perform are not paid any stipend but work voluntarily?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) A sum of Rs. 12. 50 lakhs has been placed at the disposal of Programme Generation Facility Centre, Panaji (Goa) for the financial year 1990-91.

(b) No, Sir.

Child marriages in the country

- 1521. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:
- (a) what is the number of child marriages performed in the country in 1989 as compared to the number of child marriages in 1988 and what is the number of such marriages performed since the beginning of 1990.
- (b) whether the law prohibiting child marriages has failed to check such marriages;
- (c) what other measures have been taken by Government to tackle the socio, eco nomic and psychological factors fostering the practice of child marriages by invohring social organisations; and
- (d) whether Government propose to review the Child Marriage Restraint Act, 1929 to plug the loopholes in its imple mentation and to make it more stri agent: to curb child marriages in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINIS TRY OF WELFARE (SHRI RAMII LAL SUMAN): (a) The information is not readily available. The same will be collect' ed from the State Governments/Union Territory Administrations and will be laid on the Table of the House.

Written Answers

- (b) and (c) The Government is aware of the fact that in spite of the law prohibiting child marriages, there have been cases of child marriages in some parts of the country. The practice of child marriage is deeply embedded amongst certain sections of the society and it is only through social and economic upliftment of these sections that the practice can be eradicated completely. A number of steps including stress on education have been taken by the Government for educating people about the consequence of the evil practice of child marriage through mass media, by involving voluntary organisations in the task and by other measures. These include radio programmes, exhibiting cinema slides, posters, short documentary films on T. V. and group discussions with rural women.
- (d) The Child Marriage Restraint Act, 1929, was amended in 1978 with a view to provide that offences under the Act shall be cognizable for the purpose of investigation and for all matters other than matters referred to in section 42 of the Code of Criminal Procedure (arrest on refusal to give name and residence) and the arrest of a person without a warrant or without an order of the magistrate. Thus the provisions of the Act are sufficiently stringent and no review is contemplated in this regard.

Commissioning of All India Radio overseas transmission station In Goa

1522. SHRI JOHN F. FERN ANDES; Will the PRIME MINISTER be pleased to state:

- (a) what is the present stage i. f work on the commissioning of All India Radio overseas transmission station in Goa; and
- (b) by when it is likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY INFORMATION BROADCASTING (SHRI SUBODH KANT SAHAY): (a) The transmitter equipment has been received at Panaji. Civil works pertaining to the building have commenced. Functional areas of the building have been taken over for installation of transmitters and other technical equipment. Simultaneously, the aerial and feeder works have also commenced

to Questions

Studios for this project are to be installed in Bombay at the receiving site at Borivilli. The building lay out for the studios has been finalised and Preliminary Estimate sanctioned.

(b) The project envisaged to be technically ready for commissioning by Maich, 1992.

Protocol for Members of Parliament

- 1523. SHRI PRAVAT KUMAR SAMA-NTARAY: Will the PRIME MINISTER pleased to state:
- (a) what are the instructions laid down in the Blue Book relating to the "Protocol" for Members of Parliament with reference to reply to their letters by Council of Ministers, Government of India Senior Officials of public sector undertakings of Government of India, Council of Ministers of State Government/ senior officials of State Government/ senior officials of State Government Corporation;
- (b) what is the procedure relating to the protocol when a Member of Parliament seeks an appointment for discussion relating to some problems with the above mentioned persons; and
- (c) what is the proposal of Government to mitigate the problems being faced by Members of Parliament in respect of above matters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH